

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Srinagar/Jammu

Notification

Jammu, the ^{24th} of Aug, 2023

S.O 439 In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoints Mr. Mohd Jhangir, JKAS, Sub Divisional Magistrate, Mendhar to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Poonch.

By Order of the Government of Jammu and Kashmir.

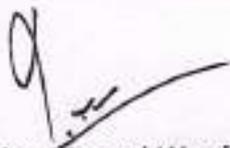
Sd/-
(Achal Sethi)
Secretary to Government

No.Law/Powr/28/2022-10

Dated: 24 - 08-2023

Copy to the:-

- 1) Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
- 2) Divisional Commissioner, Jammu
- 3) Administrative Secretary, Revenue Department
- 4) District Magistrate, Poonch. This is with reference to letter No. DCP/JC/PA/2417-19 dated 21-08-2023.
- 5) General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
- 6) SO section, Department of Law, Justice and Parliamentary Affairs.
- 7) Incharge Website
- 8) Concerned Officer.


(Shamim Ahmad Wani)
Senior Law Officer
Department of Law, Justice and P.A

